exchange, if so, what are the details there-

Written Answers

- (b) whether it is also a fact that despite these instructions, foreign tours are being permitted by the Ministries/Departments without proper scrutiny with regard to thei, importance and purpose;
- (c) whether there is any increase in the number of official delegations for foreign tours during the last three years, if so, what are the details thereof stating the reason, therefore; and
- (d) whether there is any proposal for further tightening the norms for undertaking foreign tours by official delegations in view of the depletions of foreign exchange resources and if not, what are the reasons therefor;

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) t₀ (d) All proposals for foreign tours of Government Officers are examined carefully by the Screening Committee of Secretaries headed by the Cabinet Secretary before they are recommended to the Minister incharge of the administrative Department for final approval. Instructions have also been issued from time to time for ensuring utmost economy in the expenditure on travel inseluding foreign travel. Thee instructions envisage that Budget provision for travel should be split into external travel and internal travel and the expenditure under each of these items should be regularly monitored. While examining proposals for deputation abroad, the justifications the deputation is scrutinised from the essentiality angle and also taking into account the expenditure already incurred out of the Budget provision specifically earmarked for foreign travel. There had been no significant increase in the number of foreign tour, during the last three years. Since the existing instructions and procedure for regulating deputation/delegation abroad ensure utmost economy in expenditure on foreign tours, there is no proposal to issue any fresh instructions in the matter.

Allocation of Budget amount for Ministry of Finance and its subordinate offices

to Questions

- 1132. SHRI SHAMIM HASHIM: Will the Minister Of FINANCE be pleased to state .
- (a) the revised total budget allocated to the Ministry of Finance and it5 attached and subordinate offices separately for the financial year 1988-89;
- (b) what is the amount spent up to 31st December, 1988 and from 1st January, 1989 to 31st March, 1989 (monthwise) by the Ministry and its attached and subordinate offices separately; and
- (c) what amount has been spent on purchase of furniture, carpet flooring and other furnishing items like coolers, airconditioners besides staff cars upto 31st December, 1988 and from 1"t January, 1989 to 31st March, 1989 by the Ministry and its attached and subordinate offices, separately, monthwise and itemwise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) A statement is enclosed. [See Appendix CL, Annexure No. 55]

(c) The information is not centrally available nor is it practicable to collect the same within a reasonable time as the purchases of various items of furnitures furnishings etc. are being made by various offices located in far flung areas of the country under the powers delegated to

Launching of prosecution against M/s. ITC Ltd. for 'Brand law' violation in Respect of their famous cigarette 'Now'

1133. SHRI **MOHINDER** SINGH LATHER: SHRI ISH DUTT YADAV :

Will the Minister of FINANCE be pleased to state:

(a) whether the Central Board of Excise and Customs proposes to launch

prosecution against M/s. I.T.C. Limited in pursuance of the order of Director General of Inspection dated the 10th April, 1986 for the 'Brand law' violation in respect of their famous cigarette 'NOW:

- (b) if so, what steps have so far been taken by Government in this direction; and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) to (c) The case relating to 'NOW' brand cigarettes has been decided by the Collector of Central Excise, Bangalore on 18-7-1988. The order of the Director-General of Inspection, dated the 10th April, 1986 does not relate to 'NOW brand cigarettes. The Collector of Central Excise, Bangalore has already sanctioned prosecution in this case on 17-4-1989.

मध्य प्रदेश में श्रिप्रिम सूचना केन्द्रों का स्थापित किया जाना

1134. श्री प्रजीत जोगी: क्या जल संसाधन मंत्री यह बताने की कृषा करेंगे कि:

- (क) बाड़ के संबंध में अग्रिम सूचना देने के लिए मध्य प्रदेश में इस सनय कितने अग्रिम चेतावती केन्द्र कार्यरत हैं;
- (ख) क्या ऐसे कुछ श्रीर चेतावनी केन्द्र स्थापित करने का कोई प्रस्ताव सरकार के विवाराधीन है; यदि हां, तो उनका ब्रीरा क्या है; श्रीर
- (ग) क्या अस्कार की इस संबंध में राज्य सरकार से कोई प्रस्ताव प्राप्त हुमा है?

जल संसाधन मंत्रालय में राज्य मंत्री (श्रीमती कृष्णा साही) : (क) दो।

- (ख) वर्मदा नदी पर मांडला में एक।
 - (ग) जीनहीं।

धागों की कीमतों में हुई वृद्धि के कारण सध्य प्रदेश में विद्युत सालित करघा श्रीर हथकरघा उद्योगों की समस्याएं

1135. श्री श्रजीत जोशी: क्या वस्त्र मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सच है कि धामें की कीमतों में हुई क्रप्रत्याशित वृद्धि तथा नई वस्त्र नीति के कारण मध्य प्रदेश के विद्युत्नालित करघा और हथकरघा उद्योग कठिन वित्तीय परिस्थितियों से गुजर रहे हैं;
- (ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कदम उत्पर जा रहे हैं: ग्रीर
- (ग) वर्तमान में इन दोनों सेक्टरों का ग्रौसत उत्पादन कितना है ग्रौर उपर्युक्त भाग (क) में उल्लिखित कारणो से उत्पादन में क्या-क्या परिवर्तन या कमी ग्राने की संभावना हैं?

वस्त्र मंत्रालय में राज्य मंत्री श्री रफीफ झालम) : (क) झीर (ख) जहां एक स्रोर याने की कीमतों में वृद्धि हुई है, वहीं विकेन्द्रीकृत क्षेत्र में उत्पादन में भी वृद्धि हुई हैं । विभिन्न क्षेत्रों पर वस्त्र नीति की समीक्षा करने के लिए सरकार ने एक समिति को पहले से ही नियुक्त किया हैं। सरकार जहां कहीं स्नावश्यक होता है वहां सुधारात्मक कार्रवाई करने के लिए स्थिति की नियमित रूप से मानी-टरिंग करती हैं । सरकार ने वर्ष 1987 से स्टेप्ल रुई का नियति स्थागत कर दिया था। यह सुनिष्टिचत करने के लिए कि सूती यार्न के निर्यात का सूती थाने की घरेल उपलब्धता पर प्रभाव नहीं पड़ता है, भूती याने, स्ती फविक्स भीर मैंड अप्म के निर्यात पर अग्निम लाइसेंस के अधार ५र रूई के अधात की अनुमति दी गई हैं। 60 काएंटों तक के हैंक यार्न का निर्यात स्थगित कर दिया गया है । सरकार यार्न के उत्पादन के लिए ऋपेक्षित रुई की उपलब्धता ऋादि के बारे में स्थिति की कड़ी निगरानी भी रखती है।